

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case(C) No. 601 of 2019

Balmiki Tiwari **Petitioner**

Versus

The State of Jharkhand & Anr..... **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : None

For the Opp. Parties : None

08/Dated 22nd April, 2021

The matter has been taken up through video conferencing.

Reference may be made to the order dated 25th March, 2021 whereby and whereunder this Court had directed the opposite party No. 2 to file compliance report failing which on the next date of hearing the Secretary, School Education and Literacy Department, Govt. of Jharkhand will have to appear for framing of charge, however, there was no direction for personal appearance of the Opposite Party No.2 for today.

The case was directed to be posted on 08.04.2021. The matter was listed on 08.04.2021 but it could not be taken up due to paucity of time and further, learned counsel for the parties have not mentioned the case for out of turn hearing.

Thereafter, the case has been posted today.

Today, none appears for the parties in view of the call of the State Bar Council not to appear in the Court

proceeding for one week due to acute surge in COVID-19 virus.

However, Mr. Rajesh Sharma, at present holding the post of Secretary, School Education and Literacy Department, Government of Jharkhand is present through online mode and has submitted that show cause has been filed on his behalf on 12.04.2021 but since none is appearing for the petitioner due to the call of abstainment from work given by the State Bar Council, therefore, it would not be proper for this Court to proceed today.

Considering the aforesaid reason, let the matter be posted after two weeks.

Accordingly, list this case on 13.05.2021.

(Sujit Narayan Prasad, J.)

Alankar/-